

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Ins) No. 1128 of 2019

IN THE MATTER OF:

Oyster Steel and Iron Pvt. Ltd.

...Appellant

Versus

SMW Metal Pvt. Ltd.

...Respondent

Present:

For Appellant : Mr. Prashant Tripathi, Advocate

For Respondent :

ORDER

25.11.2022: Today again a prayer has been made on behalf of the Appellant for granting adjournment on the ground of difficulty of Ld. Counsel for the Appellant. On last date also i.e. on 27.09.2022, the Appeal was adjourned on the prayer made on behalf of the Appellant. Fact remains that on 10.03.2022 the present appeal stood dismissed due to repeated non-appearance of the Ld. Counsel for the Appellant. Subsequently, after dismissal of the appeal restoration petition was filed which was allowed on 08.08.2022 and thereafter the appeal was restored to its original file. After the appeal was restored, this is second occasion when prayer is being made for adjournment. The prayer for adjournment now may not be entertained. The Appeal stands dismissed due to non- prosecution.

[Justice Rakesh Kumar]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

sr/gc